

the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 9, 12, 13, 19-B, 30, 31, 32, 35, 47, 49, 51, 52, 53, 54, 55, 57, 58, 60, 61, 64, 73, 83, 85, 86, 87, 88, 89, 95, 97, 99, 101, 121, 131, 132, 133, 135, 136 and 137.

The motion was adopted.

15.03 hrs.

APPROPRIATION BILL,* 1962

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62.

Mr. Speaker: This is in relation to the Demands that were passed.

The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62."

The motion was adopted.

Shrimati Tarkeshwari Sinha: I introduce† the Bill.

Shrimati Tarkeshwari Sinha: On behalf of Shri Morarji Desai, I beg to †Move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62, be taken into consideration."

The motion was adopted.

Mr. Speaker: There are no amendments to the clauses. The question is:

"That Clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shrimati Tarkeshwari Sinha: I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.